GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 76 TO BE ANSWERED ON DECEMBER 04, 2023

BRANDING ON HOUSES BUILT UNDER PRADHAN MANTRI AWAS YOJANA (URBAN)

NO. 76. SHRI ELAMARAM KAREEM:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the amount sanctioned for each houses under the PMAY(U) scheme in each States;
- (b) whether Government has issued mandatory guidelines for branding on houses built under this scheme;
- (c) the data on the State's share for building houses in urban areas and the States where State share is more than that of Centre's; and
- (d) the reason Government is insisting on branding, if the State share is much higher than Centre's under PMAY(U); and
- (e) whether Government will reconsider branding guidelines and allow to give houses without any branding of Centre or State Governments?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

(a) to (e): Pradhan Mantri Awas Yojana - Urban (PMAY-U) is being implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). Houses under PMAY-U are being constructed using funds from Central Assistance, State share as well as beneficiary contribution. Government of India is providing a fixed share as Central Assistance of ₹1.0 lakh per house under ISSR, ₹1.5 lakh per house under AHP and BLC verticals of PMAY-U. The remaining cost of the house, as per Detailed Project Report (DPR), is shared by States/Union Territories (UTs)/Urban Local Bodies (ULB)/Beneficiaries.

As per the scheme guidelines, it is mandatory for all States/UTs to ensure display of PMAY-U logo and beneficiary details on all houses constructed under the Scheme. States/UTs have been advised to keep name of the scheme intact and not modify it in any manner during implementation and Information Education & Communication (IEC) activities.

As per the scheme guidelines, State/UT share in implementation of PMAY-U is not mandatory. However, States/UTs are advised to keep a provision of their share at the stage of preparation of DPRs to reduce the financial burden on the urban poor which varies from State to State and project to project.
